

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR M K HANJURA

Petition(s) for Special Leave to Appeal (C) No(s). 34785/2014

M/S. GAIL INDIA LTD.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(with appln. (s) for c/delay in filing SLP and exemption from filing O.T.)

WITH

SLP(C) No. 34790/2014

SLP(C) No. 33455/2014

(With Office Report)

Date : 26/02/2015 This petition was called on for hearing today.

For Petitioner(s) Mr.Gaurav Agarwal,adv.
 Mr. Abhishek Sharma,Adv.
 Mr.Rohit Sthalekar,adv.
 Ms. Rashmi Singh,Adv.

For Respondent(s) Mr.Suraj Singh,adv.
 Mr. Pradeep Misra,Adv.
 Mr.Vinay Garg,adv.
 Mr.Uday Singh,adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) No.34785/2014

Mr.Vinay Garg, Ld.counsel appears for the respondent Nos. 1 & 2. He seeks and is given four weeks time to file the vakalatnama and the counter affidavit. Await the return of the service of notice already issued to the other respondents.

SLP(C) No.34790/2014

Ld.counsel for the respondent Nos.2 & 3 has stated that the copies of the pleadings have not been provided to him by the petitioner. Ld.counsel for the petitioner is directed to provide the copies of the pleadings to the Ld.counsel for the appearing respondents within a week's time and file proof. Ld.counsel shall file the counter affidavit within a period of four weeks thereafter.

SLP(C) No.33455/2014

Mr.Vinay Garg, Ld.counsel appears for the respondent No. 1. He seeks and is given four weeks time to file the vakalatnama and the counter affidavit.

Ld.counsel for the petitioner shall within a week file the spare copies of the petition, whereafter notice shall be issued to the respondents with utmost dispatch.

List again on 07.05.2015.

(M K HANJURA)
Registrar

SB